



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 35/2020**

New Delhi, this the 7<sup>th</sup> day of January, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Ashok C. Parkash,  
Aged 67 years, Group 'A',  
Addl. Legal Advisor (Retd.),  
Flat No.B-2/108,  
Milan Vihar Appts.,  
Patparganj, I.P. Extn.,  
Delhi-110092.

.. Applicant

(Applicant in person)

Versus

1. Union of India  
Through Secretary to the Govt. of India,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
4<sup>th</sup> Floor, 'A' Wing,  
Shastri Bhawan,  
New Delhi-110001.
2. Sr. Accounts Officer,  
Pay & Accounts Office,  
(Department of Legal Affairs),  
Ministry of Law Justice,  
IV Floor, 'B' Wing, Janpath Bhawan,  
Janpath, New Delhi-110001.
3. Sh. G.C. Rai, Director,  
The Deptt. of Telecommunications,  
Room No.903, Sanchar Bhawan,



Ashok Road, New Delhi-110001.

4. Chief Vigilance Commissioner,  
Through Secretary to the Govt. of India,  
Satarkta Bhawan, G.P.O. Complex,  
I.N.A., New Delhi-110023.
5. The Secretary,  
U.P.S.C., Dholpur House,  
Shahjahan Road,  
New Delhi-110069.

.. Respondents

(By Advocate : Shri S.K. Tripathi for Shri Gyanendra Singh for R-1 to 4 and Shri R.V. Sinha for R-5)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman**

The applicant intends to challenge the order of punishment passed against him. He filed the O.A. in person. However, on a perusal of the record, we found that the prayer is totally incompatible and some of its facets are totally irrelevant. When the same is pointed out to the applicant, he sought permission of the Tribunal to withdraw the O.A., with liberty to file a well-drafted O.A.

2. Permission is accorded. The O.A. is dismissed as withdrawn, leaving it open to the applicant to file a

better O.A., in accordance with law. There shall be no order as to costs.



**(Aradhana Johri)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

*/jyoti/*